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RANCHI **By The Applicant through Counsel**

Date : 02.08.2025



Name - Satyendra Narayan Singh
Registration No : JH0623/2024
Address: 2C/69, Ground Floor, Advocate Block - 2
Jharkhand High Court, Ranchi
Mob. No: - 8986880081
E.mail - snsingh1187@gmail.com

SYNOPSIS

Pollution of the Harmu River in Ranchi due to Non-Functional Sewage Treatment Plants (STPs)

This Original Application is filed to seek urgent intervention against the continuous pollution, encroachments, environmental degradation and continuous discharge of untreated sewage to Harmu River Ranchi, Jharkhand. Despite the implementation of a ₹101 crore river rejuvenation project, sewage treatment plants (STPs) installed by Ranchi Municipal Corporation remain largely non-functional, leading to the unabated discharge of untreated sewage and solid waste into the river. The river's width has also reduced significantly due to encroachments.

The petitioner, resident of Ranchi, has made multiple representations and RTI inquiries to the Ranchi Municipal Corporation, Jharkhand State Pollution Control Board (JSPCB), and JUIDCO, but no effective remedial action has been taken.

The situation constitutes a violation of the Water (Prevention and Control of Pollution) Act, 1974, the Environment Protection Act, 1986, and the fundamental right to a clean environment under Article 21 of the Constitution. It also reflects non-compliance with directions of the Hon'ble Supreme Court and NGT in similar matters concerning river pollution and STP operation. Hence the application.

Dhurwa, Ranchi – 834004, Jharkhand

E.mail: cs-jhr@nic.in.

2. Principal Secretary Urban Development and Housing Department, Government of Jharkhand, 4th floor Project Building Dhurwa, Ranchi, E.mail - ud.secy@gmail.com, Ranchi - 834004
3. Jharkhand State Pollution Control Board, through member secretary TA Building H.E.C Campus, Dhurwa, Ranchi - 834004, E.mail - chairman@jspcb.nic.in
4. Ranchi Municipal Corporation, through Municipal Commissioner, Kutchery Road, E.mail - ceo@ranchimunicipal.com, Ranchi - 834001

LIST OF DATES :

Dates	Description
17.04.2025	Representation to Commissioner, Ranchi Municipal Commissioner, Ranchi
17.04.2025	Representation to Chairman Jharkhand State Pollution Control Board, Ranchi
01.05.2025	RTI to Commissioner, Ranchi Municipal Commissioner, Ranchi
01.05.2025	RTI to Chairman Jharkhand State Pollution Control Board, Ranchi
13.06.2025	Representation to Managing Director, Jharkhand Urban Infrastructure Development Company Ltd. (JUDCO), Ranchi

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

ORIGINAL APPLICATION NO ____ /2025, KOLKATA

(Under section 14 R/w section 18 (1) & (2) of the NGT 2010

IN THE MATTER OF:

Rajeev Kumar ... Petitioner

Versus

State of Jharkhand & Others... Respondents

APPLICATION UNDER SECTIONS 14, 15, AND 18 OF THE NATIONAL GREEN TRIBUNAL ACT, 2010 SEEKING URGENT INTERVENTION TO PREVENT POLLUTION AND ENSURE FUNCTIONING OF SEWAGE TREATMENT PLANTS (STPs) IN HARMU RIVER, RANCHI

MOST RESPECTFULLY SHOWETH:

- 1 The address of the Counsel of the applicant is as given above, for the service of notices of this application and the addresses of the respondents are as given above for service of notices of the applicant.
- 2 That the present petition is being filed by applicant under section 14,15 and 18 for seeking relief and compensation for environmental damage of the **National Green Tribunal Act, 2010** ('NGT Act, 2010'). The applicant being affected and interested in the protection of the environment and ecology.
- 3 The petitioner, a resident of this area and an advocate directly affected by the degradation of environment, seeks the urgent intervention of this Hon'ble Tribunal to address grave and continuing violations of environment law concerning the Harmu River, which is severely polluted due to unchecked

discharge of untreated domestic sewage, dumping of solid wastes and plastics.

Petitioner has a fundamental right under **Article 21** of the Constitution to a clean and healthy environment. He is a person aggrieved and filed the present application under **Sections 14 and 15 of this Act**, challenging the environmental degradation of the Harmu river.

That this Hon'ble Tribunal has the jurisdiction to hear the present original application as the present application and the relief sought herein involves a substantial question relating to environment and that such question arises out of the implementation of the enactments specified in '**Schedule I**' of the **NGT Act, 2010**.

6 **That over the past two decades**, the river has suffered extensive encroachment, reduction in width of the river, and severe pollution due to dumping of solid wastes, plastics, continuous discharge of untreated domestic sewage. This is shown in historical image of Google Earth [Harmu River \(1\). kml](#)

7 **Though a rejuvenation project** exceeding Rs. 101 crore multiple STPs were constructed by Ranchi Municipal Corporation but untreated sewage continues to be discharged through newly formed drains and illegal inlets into the Harmu River.

Media reports and on-ground evidence indicate that the constructed STPs are either non-functional, under performing, or completely defunct. Sewage continues to be discharged directly into the river.

Annexure A : GPS Photograph dated 30.06.2025 shows untreated sewage directly discharged into Harmu River at Kumahartoli, Harmu Road, Ranchi.

Annexure B : GPS Photograph dated 30.06.2025 shows untreated sewage

directly discharged into Harmu River near Harmu Road, Ranchi.

Annexure C : GPS Photograph dated 30.06.2025 shows solid wastes, debris dumped into Harmu River near Nibaranpur Doranda, Ranchi.

Annexure D : GPS Photograph dated 30.06.2025 of Vodyanagar Shyamli Colony, Ranchi reducing the width of Harmu River.

Annexure E : Photograph of defunct function of installed STP published in local news paper.

Annexure F : Photograph of untreated sewage discharged into Harmu River published in local news paper.

- 8 The Harmu River flowing through Ranchi city has been subjected to continuous discharge of untreated sewage and solid waste, encroachments, reducing the width of river, resulting in grave environmental and public health hazards. The historical image of this river is shown in

Several local and national newspapers have extensively reported the continued discharge of untreated sewage and solid waste into the Harmu River, Ranchi. These reports highlight:

- i. Failure of the ₹101 crore river rejuvenation project.
- ii. Non-functioning of sewage treatment plants (STPs).
- iii. Entry of waste from multiple inlets and “khatal” operations.

Inaction by the Ranchi Municipal Corporation (RMC) and Jharkhand State

Pollution Control Board (JSPCB)

Media reports from Dainik Bhaskar, Live Hindustan, and other outlets reveal alarming facts, including the waste of public funds and total failure of the project in arresting pollution is annexed in **Annexure G**.

i. (Dainik Bhaskar, Feb 2024): Despite expenditure of Rs. 93 crore, untreated sewage still flows into the Harmu River.

ii. (March 2025)JUSCO, a potential operator, refused to take over the project citing poor construction and lack of deliverables.

iii. Ranchi Municipal Corporation has taken punitive action against unauthorized khatahs, confirming ongoing illegal discharge

iv. A public letter to the Governor by environmentalists highlights the urgency and calls for governmental action.

v. Although the Jharkhand High Court has taken suo moto cognizance of encroachment, pollution and STP inefficiency remain unaddressed.

10 The respondents have installed several Sewage Treatment Plants (STPs) along the river as a part of rejuvenation project, but most of them were defunct or partly functional. To address the public discourse representation were given by the petitioner to Municipal Corporation and Jharkhand State Pollution Control Board, these are annexed in **Annexure - H & I**. The Applicant has further pursued institutional accountability by filing detailed applications under the Right to Information Act, 2005, the Ranchi Municipal Corporation and Jharkhand State Pollution Control Board seeking:

I. Location, capacity, and design details of all STPs connected to the Harmu

River;

II. Operational history, maintenance contracts, budget allocations, and implementation agencies;

III. Latest inspection reports, environmental audits, and any notices issued for non-compliance, water quality report.

Copies of RTI dated 01.05.2025 are in **Annexure J & K.**

The representation to JUIDCO, Ranchi by petitioner was given on 13.06.2025 and is annexed in Annexure - **L**

The polluted condition of river poses a direct threat to the environment, aquatic life and the health of residents living along its bank. This situation is not only harmful to the environment but also adversely affects the fundamental right to life and health under **Article 21** of the constitution for resident living nearby.

The copies of adhar card , vakalatnama and affidavit of petitioner are attached in Annexure **M,N and O.**

- 11** Despite these interventions and clear legal obligations under environmental laws, the state and local authorities have failed to take remedial steps.

Grounds

- 1** The continued discharge of untreated sewage into the Harmu River is in violation of the Water Prevention and Control of Pollution Act, 1974, and the Environment Protection Act, 1986.
- 2** The applicant relies upon several media investigations, which document the continuing environmental degradation of the Harmu River due to untreated sewage discharge and non-functioning STPs. These materials demonstrate the

urgent need for remedial measures, technical audits, and enforcement of the Water (Prevention and Control of Pollution) Act, 1974, and directions issued by the CPCB and NGT in similar matters.

- 3 The inaction and negligence of the authorities amount to a violation of the right to a clean and healthy environment as guaranteed under Article 21 of the constitution of India.
- 4 That the Hon'ble Supreme Court and this Hon'ble Tribunal have repeatedly upheld the importance of environmental protection and governmental accountability in landmark cases such as:

- i. *M.C. Mehta v. Union of India, (1988) 1 SCC 471 (Ganga Pollution Case)*

- ii. *The Supreme Court held that municipalities have a statutory obligation to prevent pollution of water bodies and can not discharge untreated sewage into rivers.*

- iii. *The NGT issued directions for the installation of STPs and regular monitoring of water quality in rivers.*

Limitation

That present application is within limitation as the same is preferred before the stipulated time period U/s 14 of the National Green Tribunal Act, 2010. which is a continue cause of action.

Prayer

In light of the foregoing facts and circumstances, the Applicants most respectfully pray that this Hon'ble Tribunal may graciously be pleased to:

- I. **Direct the Respondents to submit** a detailed and verifiable status report on all STPs associated with the Harmu River, including capacity, performance metrics, and timelines for making them fully operational;
- II. **Direct immediate** stoppage of discharge of untreated sewage and mandate in-situ treatment or interim diversion until STPs become operational;
- III. **Issue directions** for setting up a high-level monitoring committee comprising independent experts, local environmental NGOs, and technical officers to oversee restoration and pollution abatement;
- IV. **Mandate the Respondents** to conduct fortnightly water quality testing and publish results in public domain for transparency and accountability;
- V. **Pass any** other order(s) or directions which this Hon'ble Tribunal may deem fit and proper in the interest of justice, environmental protection, and sustainable development.

AND FOR THIS ACT OF KINDNESS, THE APPLICANTS SHALL, AS IN DUTY BOUND, EVER PRAY

Rajeev Kumar

APPLICANT : Rajeev Kumar

Date: __02/08__ /2025

Place: Ranchi

S. N. Singh

Satyendra Narayan Singh (Advocate)

Registration No : JH0623/2024

Mob. No: - 8986880081

E.Mail - snsingh1187@gmail.com

VERIFICATION

I, the deponent above named, do hereby verify that the contents of this affidavit are true and correct to my knowledge and belief and no part of it is false and nothing material has been concealed therefrom.

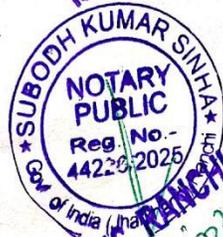
Verified at Ranchi, on this ___ day of June, 2025.

DEPONENT

Rajeev Kumar
[Signature of the Applicant]
Rajeev Kumar

S. N. Singh Adv. JH-0623/2024
Signature Attested and
Identification of Lawyer

28 JUN 2025



NOTARY PUBLIC, RANCHI

A. Sinha
28/06/25



AFFIDAVIT

(Under Rule 14 of the National Green Tribunal (Practice and Procedure) Rules, 2011)

I, **Rajeev Kumar**, son of Satya Deo Roy aged about 62 years, resident of Gauri Shankar Nagar, House No - 65, North office para, Doranda, Ranchi - 2, Jharkhand do hereby solemnly affirm and state as follows:

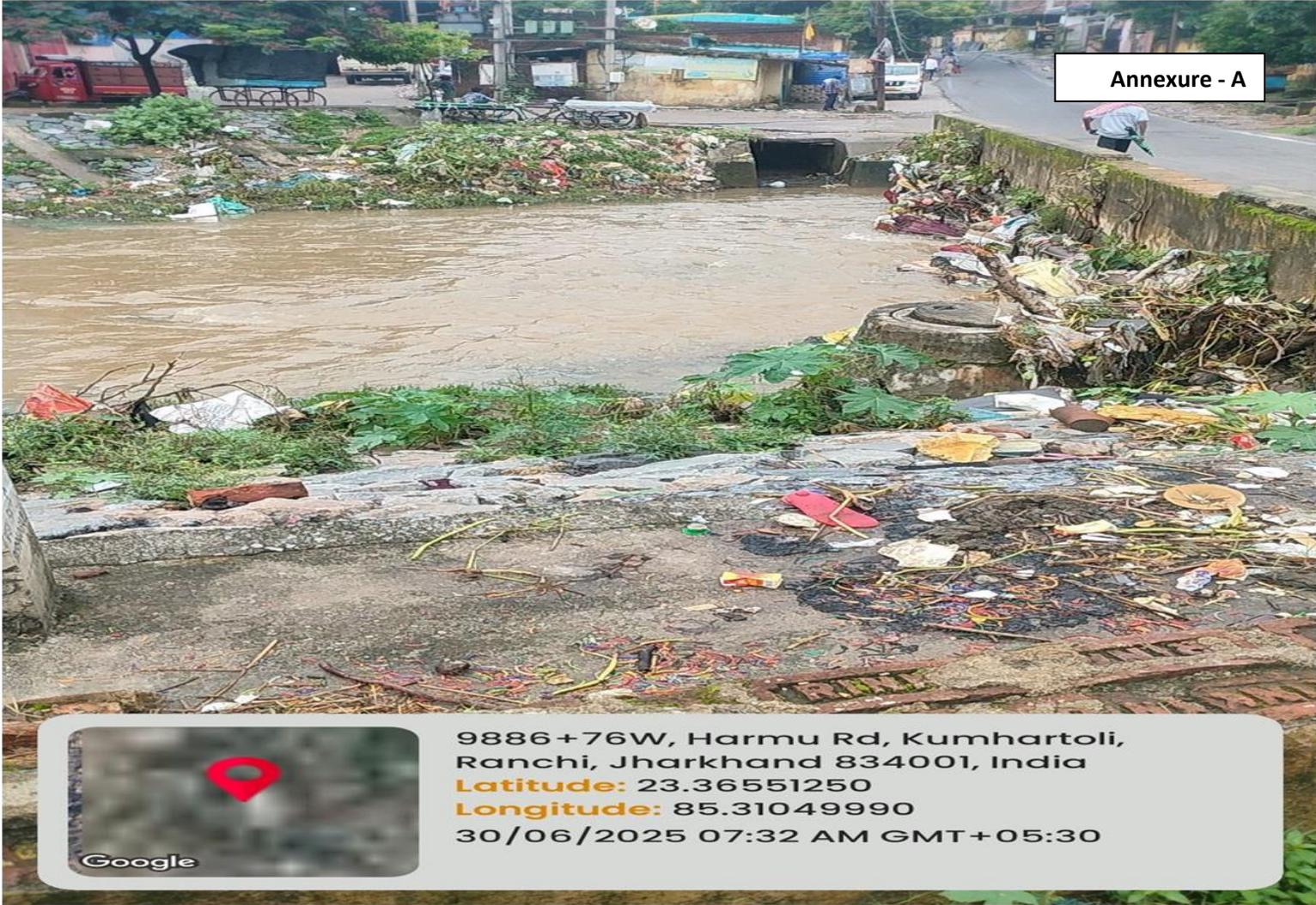
1. That I am the Applicant in the accompanying Original Application being filed before this Hon'ble Tribunal and as such I am fully conversant with the facts and circumstances of the present case. I am competent and authorized to swear this affidavit.
2. That I have read and understood the contents of the accompanying Original Application supported by Annexures, are true and correct to my personal knowledge and belief. and nothing material has been concealed therefrom.
3. That I have not suppressed any material facts and have filed this application in good faith for the protection of environment and public interest, and the present matter falls within the jurisdiction of this Hon'ble Tribunal.

DEPONENT

Rajeev Kumar
(Signature of the Applicant)
Rajeev Kumar

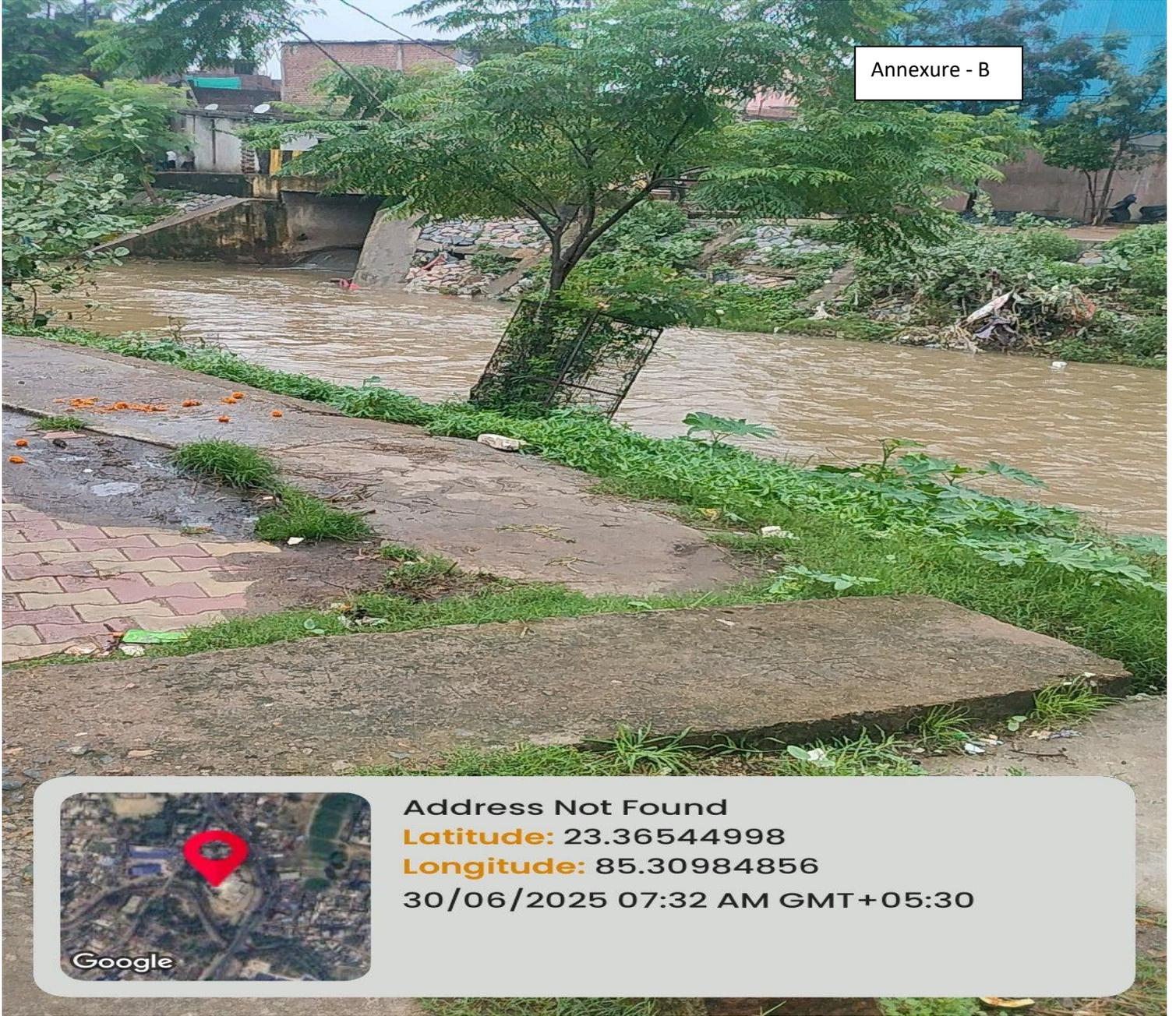


Authorised Under Notaries Act 1952
and Notaries Rules 1956 by Govt. of
Jharkhand, Ranchi (India)
ref. No. 341 Date 28/6/2025
28 JUN 2025



Rajeev Kumar

Annexure - B



Rajeev Kumar

Annexure - C



10230/E, Nibrampur, Doranda, Ranchi,
Jharkhand 834002, India
Latitude: 23.34636273
Longitude: 85.32500494
30/06/2025 07:15 AM GMT+05:30

Rajeev Kumar

Annexure - D



Google

302309, Vodyanagar, Shyamali Colony,
Doranda, Ranchi, Jharkhand 834002,
India

Latitude: 23.34432550

Longitude: 85.31536312

30/06/2025 06:49 AM GMT+05:30

Rajeev Kumar



Rajeev Kumar



हरम् पुल के पास नाले का गंदा पानी सीधे नदी में बहकर जा रहा है।

Rajeev Kumar

Annexure - G

Media Reports:

1. Title: “93 Crore Spent on 101 Crore Harmu Project, Yet Sewerage Water Is Flowing”

Source: Dainik Bhaskar

Date: February 2024

Summary:

Despite major expenditure under the Harmu River Rejuvenation Project, untreated domestic sewage continues to enter the river. Of 14 major inlets, only 9 were connected to sewerage. Water testing confirmed coliform bacteria, indicating faecal contamination and failure of treatment.

2. Title: “JUSCO Refuses to Take Over Harmu River; Case Reaches High Court”

Source: Dainik Bhaskar

Date: March 2025

Summary:

The maintenance agency (JUSCO) refused to take over the river system due to dysfunctional infrastructure. Over 100 MLD sewage flows daily into the river. 5 of 7 STPs are non-functional; the project remains incomplete and harmful to the environment.

3. Title: “12 Khatal Operators Fined for Spreading Filth in Harmu River”

Source: Dainik Bhaskar

Date: June 2025

Summary:

RMC imposed penalties on cattle owners for letting dung and wash-water enter Harmu River. The report indicates local-level non-compliance and poor enforcement of municipal and environmental norms.

4. Title: “High Court Demands Clean-up Plan for Harmu River and Bara Talab”

Source: Live Hindustan

Date: April 2025

Summary:

Jharkhand High Court observed poor maintenance and demanded detailed reports. While this PIL primarily deals with encroachment and cosmetic cleaning efforts, it notes that residents report persistent sewage ingress and solid waste dumping in Harmu.

Rajeev Kumar



Rajeev Kumar

LL.B.,(D.U),LL.M

Advocate

JHARKHAND HIGH COURT,RANCHI

High Court Chamber :- 2C/69, Ground Floor, Advocate Block-2.

RESIDENTIAL OFFICE : House No.65, Gauri Shankar Nagar, North Office Para, Doranda, Ranchi-2
e-mail : rajeevkumarad@gmail.com, Mobile : 94313-99182

To
The Commissioner
Ranchi Municipal Corporation, Ranchi
Jharkhand – 834001

17.04.2025

Subject : Request for immediate action regarding discharge of untreated domestic sewage into Harmu river and non – functionality of Sewage Treatment Plant (STPs) leading to environmental pollution

Sir/Madam,

I respectfully want to draw your kind attention towards the severe environmental degradation of the Harmu River, a vital natural water body flowing through Ranchi city. The river is continuous receiving untreated domestic sewage and solid waste leading to serious pollution of water and surrounding ecosystem. This situation is not only harmful to the environment but also adversely affects the fundamental right to life and health under **Article 21** of the constitution for resident living nearby.

Although several Sewage Treatment Plants (STPs) have been established at different locations by the state government to address this issue, it has come to notice that most of these plants are either not functioning efficiently or are directly defunct.

In view of the gravity of the matter, the Hon'ble Jharkhand High Court has also taken suo motu cognizance of the issue recently and initiated proceedings in the form of a Public Interest Litigation (PIL) Through, this letter I request you to kindly take following action without delay

1. Conduct a physical inspection of the current pollution load of Harmu River
2. Undertake a technical examination of installed STPs and ensure immediate repair and reactivation of malfunctioning unit.
3. Take urgent steps to stop the discharge of untreated sewage to the river

If effective action is not taken within 30 days on the above concerns, I will be compelled to approach the **National Green Tribunal (NGT)** for relief and enforcement of environmental laws.

I hope for your prompt and positive response.

Sincerely
(Rajeev Kumar)

EJ379840501IN IVR:6974379840501
SP JHARKHAND HIGH COURT SO 834001
Counter No:2,22/04/2025,14:11
To:COMMISSIONER,DEPUTY PARA
PIN:834001, Ranchi GPO
From:RAJEEV KUMAR,JHC, CH-2C/69, B
Wt:150ms
Amt:17.70,Tax:2.70,Amt.Paid:18.00(Cash)
<Track on www.indiapost.gov.in>
<Dial 18002668868><Wear mask -Stay safe>



Rajeev Kumar

LL.B.,(D.U),LL.M
Advocate

JHARKHAND HIGH COURT,RANCHI

High Court Chamber :- 2C/69, Ground Floor, Advocate Block-2.

RESIDENTIAL OFFICE : House No.65, Gauri Shankar Nagar, North Office Para, Doranda, Ranchi-2
e-mail : rajeevkumarad@gmail.com, Mobile : 94313-99182

To

17.04.2025

The Chairman

Jharkhand State Pollution Control Board (JSPCB)

Ranchi, Jharkhand – 834004

Subject : Request for immediate action regarding discharge of untreated domestic sewage into Harmu river and non – functionality of Sewage Treatment Plant (STPs) leading to environmental pollution

Sir/Madam,

I respectfully want to draw your kind attention towards the severe environmental degradation of the Harmu River, a vital natural water body flowing through Ranchi city. The river is continuously receiving untreated domestic sewage and solid waste leading to serious pollution of water and surrounding ecosystem. This situation is not only harmful to the environment but also adversely affects the fundamental right to life and health under **Article 21** of the constitution for resident living nearby.

Although several Sewage Treatment Plants (STPs) have been established at different locations by the state government to address this issue, it has come to notice that most of these plants are either not functioning efficiently or are directly defunct.

In view of the gravity of the matter, the Hon'ble Jharkhand High Court has also taken suo motu cognizance of the issue recently and initiated proceedings in the form of a Public Interest Litigation (PIL). Through, this letter I request you to kindly take following action without delay

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3. Take urgent steps to stop the discharge of untreated sewage to the river

If effective action is not taken within 30 days on the above concerns, I will be compelled to approach the **National Green Tribunal (NGT)** for relief and enforcement of environmental laws.

I hope for your prompt and positive response.

Sincerely,

(Rajeev Kumar)

EJ379840648 IN IVR:6974379840648
SP JHARKHAND HIGH COURT SO 834004
Counter No:2,22/04/2025,14:11
To:CHAIRMAN,JSPCB
PIN:834004, Dharwa SO
From:RAJEEV KUMAR,JHC. CH-2C/69, B
Wt:15gms
Amt:17.70.Tax:2.70.Amt.Paid:18.00(Cash)

Annexure - J

To *the Public Information Office, the office of*
 The Commissioner
 Ranchi Municipal Corporation
 Ranchi, Jharkhand, PIN - 834001

Subject: Application under the Right to Information Act, 2005 regarding Sewage Treatment Plants (STPs) related to Harmu River, Ranchi

Respected Sir/Madam,

I, **Rajeev Kumar**, resident of Jharkhand High Court Ranchi, High Court Chamber 2C/69, Ground Floor, Advocate Block - 2 hereby seek the following information under **Section 6(1) of the Right to Information Act, 2005**.

For cleaning the water of household before discharge to Harmu river several Sewage Treatment Plants (STPs) have been established at different locations.

1. Please provide a list of all sewage treatment plants (STPs) established for treatment of sewage and wastewater before it is discharged into the Harmu River in Ranchi city.
2. For each STP, kindly provide:
 - o Location and capacity (in MLD)
 - o Date of commissioning
 - o Name of implementing/operating agency
 - o Total cost incurred in establishment
3. Kindly provide the current operational status of each STP — whether it is functional, partially functional, or defunct.
4. If any STP is non-functional or malfunctioning, please provide reasons for the same and the timeline (if any) for its repair or recommissioning.
5. Kindly if any fund allocated for maintenance and operation of each STP.

Application Fee: Enclosed is a Postal Order No 59F 923499 of ₹10/- towards the application fee.

Mode of Information: I request that the information be provided in hard copy. If possible, soft copies (PDE format) may also be shared to my email at [Your Email ID].

Name: *Rajeev Kumar*
 Rajeev Kumar

Address: Jharkhand High Court Ranchi

High Court Chamber - 2C/69, Ground Floor, Advocate Block - 2

Contact NO - 9431399182

E. Mail - rajeevkumarad@gmail.com

Place : *Ranchi*

Date : *23.4.25*

Signature : *Rajeev Kumar*

EJ388001134IN IVR:697458800134IN
 SP JHARKHAND HIGH COURT SO
 Counter No:1,01/05/2025,12
 To:THE COMMISSIONER, KUTCHERY RANCHI JH India Post
 PIN:834001, Ranchi GPO
 From:RAJEEV KUMAR, JHC DHURWA RANCH
 Wt:15gms
 Amt:17.70, Tax:2.70, Amt.Paid:18.00(Cash)
 <Track on www.indiapost.gov.in>
 <Dial 18002666668><Wear mask -Stay safe>

To *The Public Information Office, the office of the*
The Chairman
Jharkhand State Pollution Control Board
H.E.C., Ranchi, Jharkhand, PIN - 834004

Subject: Application under the Right to Information Act, 2005 regarding Sewage Treatment Plants (STPs) related to Harmu River, Ranchi

Respected Sir/Madam,

I, **Rajeev Kumar**, resident of Jharkhand High Court Ranchi, High Court Chamber 2C/69, Ground Floor, Advocate Block - 2 hereby seek the following information under **Section 6(1) of the Right to Information Act, 2005**.

For cleaning the water of household before discharge to Harmu river several Sewage Treatment Plants (STPs) have been established at different locations.

1 Please provide copies of Inspection reports or monitoring data of the established STPs on Harmu River.

2. Water quality parameters of Harmu River of two years.

3. In non compliance of environmental norms or operational failure, whether JSPCB has issued any notices, directions, or action taken reports against the concerned agencies— if yes, kindly provide copies.

Application Fee: Enclosed is a Postal Order No 59F 923500 of ₹10/- towards the application fee.

Mode of Information: I request that the information be provided in hard copy. If possible, soft copies (PDF format) may also be shared to my e.mail

Rajeev Kumar
Name: Rajeev Kumar

Address: Jharkhand High Court Ranchi

High Court Chamber - 2C/69, Ground Floor, Advocate Block - 2

Contact NO - 9431399182

F. Mail - rajeevkumarad@gmail.com

Place : *Ranchi*

Date : *21.4.25*

Signature : *Rajeev Kumar*

EJ388001481H IVR:69743880034
SP JHARKHAND HIGH COURT
Counter No:1,01/05/2025.12
To:THE CHAIRMAN,HEC SECTOR 4
PIN:834 004, Dhurwa SO
From:RAJEEV KUMAR,JHC DHURWA RANCHI
Wt:15gm
Amt:17.70,Tax:2.70,Amt.Paid:18.00(Cash)
<Track on www.indiapost.gov.in>
<Dial 1800266868><Wear mask -Stay safe>



Rajeev Kumar

LL.B.,(D.U),LL.M
Advocate

JHARKHAND HIGH COURT,RANCHI

High Court Chamber :- 2C/69, Ground Floor, Advocate Block-2.

RESIDENTIAL OFFICE : House No.65, Gauri Shankar Nagar, North Office Para, Doranda, Ranchi-2
e-mail : rajeevkumarad@gmail.com, Mobile : 94313-99182

To

13-06
17-04-2025

The Managing Director

Jharkhand Urban Infrastructure Development Company Ltd. (JUDCO)

Ranchi, Jharkhand – 834001

Subject : Request for immediate action regarding discharge of untreated domestic sewage into Harmu river and non – functionality of Sewage Treatment Plant (STPs) leading to environmental pollution

Sir/Madam,

I respectfully want to draw your kind attention towards the severe environmental degradation of the Harmu River, a vital natural water body flowing through Ranchi city. The river is continuously receiving untreated domestic sewage and solid waste leading to serious pollution of water and surrounding ecosystem. This situation is not only harmful to the environment but also adversely affects the fundamental right to life and health under Article 21 of the constitution for resident living nearby.

Although several Sewage Treatment Plants (STPs) have been established at different locations by the state government to address this issue, it has come to notice that most of these plants are either not functioning efficiently or are directly defunct.

In view of the gravity of the matter, the Hon'ble Jharkhand High Court has also taken suo motu cognizance of the issue recently and initiated proceedings in the form of a Public Interest Litigation (PIL) Through, this letter I request you to kindly take following action without delay

1. Conduct a physical inspection of the current pollution load of Harmu River
2. Undertake a technical examination of installed STPs and ensure immediate repair and reactivation of malfunctioning unit.
3. Take urgent steps to stop the discharge of untreated sewage to the river

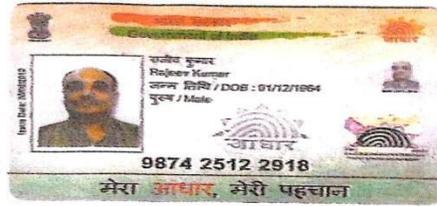
If effective action is not taken within 30 days on the above concerns, I will be compelled to approach the **National Green Tribunal (NGT)** for relief and enforcement of environmental laws.

I hope for your prompt and positive response.

Sincerely,

(Rajeev Kumar)

EJ279537332IN IVR:697427953732
SP SAIL CITY S.O <834007>
Counter No:2, 13/06/2025, 14:07
To:THE MANAGING DIRECTOR ..
PIN:834001, Ranchi GPO
From:RAJEEV KUMA,HIGH COURT CHAMB



Rajesh Kumar



VAKALATNAMA

IN THE NATIONAL GREEN TRIBUNAL, EASTERN ZONE BENCH, KOLKATA
Original Application / Appeal No. _____ of 2025

IN THE MATTER OF:
.....Rajeev Kumar.....Petitioner(s)/Appellant(s)
Versus
.....State of Jharkhand & others.....Respondent(s)

KNOW ALL MEN BY THESE PRESENTS THAT I/We, the undersigned Rajeev Kumar Petitioner
do hereby appoint engage and retain

1. **Satyendra Narayan Singh, Advocate**
2. **Niteshwari Kumari, Advocate**

As Advocate(s) to appear, act, and plead for me/us in the above matter in the National Green Tribunal at Eastern Zone Bench, Kolkata, on my our/behalf.

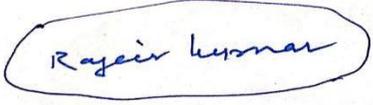
I/We authorize the said Advocate(s) to:

1. Appear, act, and plead in the case on my/our behalf.
2. File and sign applications, petitions, appeals, replies, rejoinders, and any other pleadings as required.
3. Accept service of notices, documents, and other communications on my/our behalf.
4. Engage other Advocates, if required.
5. Conduct all necessary acts and proceedings in connection with the case.
6. Accept or withdraw the case, or make any other applications incidental to the proceedings.

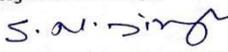
I/We undertake to pay the Advocate(s) the prescribed fees and bear all expenses related to the proceedings.

IN WITNESS WHEREOF, I/We have signed this Vakalatnama on this 28.06.25 **at Ranchi**

Accepted & Signed by:

Signature of Petitioner :  Sign. Authored by
S.N.Singh

Name: Rajeev Kumar
Address: Gauri Shankar Nagar, House No - 65, North Office Para , Doranda, Ranchi - 2
Contact No.: 9431399182, E.mail - rajeevkumarad@gmail.com

Signature of Advocate(s): 

1. **Satyendra Narayan Singh,**
Enroll. No - JH -0623/2024, Address - Flat No - B5/2C, Sail City, New pundag, Ranchi,
Mob.No. - 8986880081, E.mail - snsingh1187@gmail.com
2. **Niteshwari Kumari** 
Enrollment No - JH - 1024/2022
2C/69, Ground Floor, Advocate Block - 2, Jharkhand High Court, Ranchi, Mob. No. -
7488504975